

# LEGISLATIVE ASSEMBLY NATIONAL CAPITAL TERRITORY OF DELHI OLD SECRETARIAT, DELHI 110 054

# SESSION REVIEW SECOND PART OF FOURTH SESSION (17.04.2023)

### **SUMMONS**

Summons for the Second Part of Fourth Session of the Seventh Legislative Assembly of NCT of Delhi were issued to Hon'ble Members on 15.04.2023.

#### **DURATION OF THE SESSION**

The Second Part of the Fourth Part of the Seventh Legislative Assembly was conducted on 17th April, 2023 and adjourned sine-die by the Hon'ble Deputy Speaker on 17.04.2023 after holding 01 (one) sitting on 17.04.2023. The House conducted its business for 04 Hrs. 13 Minutes. The Sitting of the House was chaired by Smt. Rakhi Birla, Hon'ble Deputy Speaker.

The Business conducted by the House during the Second Part of Fourth Session is summarized below.

#### **HOMAGE**

The House paid homage to the following:

- 1. Death of 13 persons in a bus accident in Khopoli, Raigarh, Maharashtra on 15/04/2023.
- 2. Death of 12 persons in a tractor trolley accident in Shahjahanpur, Uttar Pradesh on 15/04/2023.
- 3. Death of 11 persons due to heat stroke during Maharashtra Bhushan Puraskar Samaroh in Navi Mumbai, Maharashtra on 16/04/2023.

The House observed two minutes silence as a mark of respect to the departed souls.

#### MATTERS RAISED BY MEMBERS

**Shri Sanjeev Jha, Hon'ble Member** drew the attention of the Chair and the House to the Note addressed to Hon'ble Chief Minister by Hon'ble Lt. Governor for convening Second Part of the Fourth Session of Seventh Legislative Assembly of NCT of Delhi and made a brief statement criticizing the contents of the Note.

**Shri Saurabh Bharadwaj, Hon'ble Minister** also expressed his views and drew the attention of the Chair to alleged leakage of the contents of the Note of Hon'ble Lt. Governor to the Media and termed it as breach of privilege of the House.

# **Short Duration Discussions (Rule 55):**

On 17 April, 2023, Shri Rajesh Gupta, Hon'ble Member initiated Short Duration Discussion on "unprecedented situation in Delhi where Central Government is misusing the Agencies like CBI & ED to destabilise the Government of Delhi by arresting the Chief Minister on frivolous grounds'. 15 Members including Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition participated in the discussion. Shri Saurabh Bharadwaj, Hon'ble Minister of Health also expressed his views.

Shri Dilip Kumar Pandey, Hon'ble Chief Whip also moved the following Resolution with the leave of the House:

"The Legislative Assembly of National Capital Territory (NCT) of Delhi in its sitting held on 17th April 2023 resolves that:

The Prime Minster of India who claims to represent the largest political party in the world is using all its might to crush the youngest Political party - Aam Aadmi Party;

The Prime Minsiter Shri Narendra Modi and the BJP have long tried to contain the fast rise and expansion of Aam Aadmi Party and growing popularity of its National Convenor Shri Arvind Kejriwal;

However, having failed to stop the growing popularity of Shri Arvind Kejriwal in remotest parts of the Country, the Prime Minister has unleashed all Central Agencies including CBI, ED to crush Aam Aadmi Party;

Clearly, the Prime Minister is scared of only one person whose name is Shri Arvind Kejriwal;

Shri Arvind Kejriwal through his Delhi's Model of Governance has shown to the whole world that India can transform itself into number One in this World;

People across the country have seen his enormous work in the field of Education, Health, Water, Electricity and infrastructure;

BJP's Government in Gujarat could not construct even a single world class school in last 30 years, forcing the Prime Minister to make a video of temporary school made out of tent;

In spite of BJP ruling multiple states for decades, they have failed to deliver basic services like free electricity and water to their citizens;

The Prime Minister has realised that he cannot compete with Shri Arvind Kejriwal in terms of Governance:

People of India believe in the dream of Shri Arvind Kejriwal, they trust that Shri Arvind Kejriwal can make India no 1 and this dream is achievable in their lifetimes;

Today, Arvind Kejriwal represents the hope of 140 crore Indians but the Prime Minister wants to crush this hope of the people of India;

This House observes that people across India are joining Shri Arvind Kejriwal and becoming a part of this silent revolution to Make India No 1;

The Prime Minister Shri Narender Modi with all his might and agencies will never be able to stop this idea;

As Victor Hugo is often quoted - No force on earth can stop an idea whose time has come."

Shri Arvind Kejriwal, Hon'ble Chief Minister replied to the discussion.

The Resolution was put to vote and adopted by voice-vote.

Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition and other Members of Opposition Party protested against the Resolution, tore copy of it and walked out in protest.

# ANNOUNCEMENTS/DECISIONS BY THE CHAIR

The Chair informed the House about the note of the Hon'ble Lieutenant Governor regarding summoning of the Second Part of the Fourth Session. She stated that the summons was issued in accordance with the Rules of Procedure which were similar to the Lok Sabha Rules. She also informed that the Hon'ble Supreme Court had also upheld the constitutional validity of proceedings of the part session in the matter of Ramadas Athavale V. Union of India. She directed that the matter be referred to the Committee of Privileges for further examination and report whether there was a breach of privilege and contempt of the House; whether the Hon'ble Lieutenant Governor could be summoned by the Committee.

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